

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No.122

IA(I.B.C)/188 (CH)2024, 34 (CH) 2024, 811 (CH) 2023,
2690(CH) 2023, 1343(CH) 2023, 2481(CH) 2023,
1166(CH) 2023, 2263(CH)2023,2511(CH) 2023,
1658(CH) 2022, 2260(CH) 2023,1683 (CH) 2023

In
C.P. (IB)/449(CH)2019
(Admitted)

IN THE MATTER OF:

Dinesh Kumar Jain,

..Petitioner/Operational Creditor

Vs.

Vishal Rice Exports Pvt. Ltd.

..Respondent/Corporate Debtor

Under Section: 9, 30, 66(1), 19(2), 60(5), 22(3)(b) IBC 2016

Rule: 11 of NCLT, 2016

Order delivered on 29.01.2024

CORAM:

SHRI HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)

SHRI UMESH KUMAR SHUKLA
HON'BLE MEMBER (T)

PRESENT:

For the IRP
For the SRA

: Mr. Deepankur Sharma, in person
: Mr. Prateek Gupta, Advocate in IA
No.1683/2023.

ORDER

IA(I.B.C)/1683 (CH) 2023

The convenience proforma has been filed vide diary No.2109/01 dated 28.08.2023. The same is taken on record. Mr. Prateek Gupta, Advocate appeared on behalf of the SRA wishes to file his vakalatnama. Let the same be done within one week. Learned counsel for the respondent is directed to file his reply if any, at least one week before the next date of hearing. The learned counsel is also directed to file short affidavit mentioning the liquidation value, fair value & offer of SRA and quantification of each of the

Priyanka
29th January, 2024

concessions proposed in the Resolution Plan. Let the matter be listed for 12.02.2024.

IA(I.B.C)/2260(CH)2023 & IA(I.B.C)/ 1658(CH) 2022

Since the matter could not taken up from last few dates of hearing, therefore, learned counsel for the RP is directed to inform the next date of hearing to counsel opposite through email and place that copy of email with affidavit on record so that effective proceedings can take place against the respondent on the next date of hearing. List on 12.02.2024.

IA(I.B.C)/2511(CH) 2023

This is an application filed under Section 60(5) of the IB Code, 2016 read with Rule 11 of the NCLT Rules for placing on record the copy of the 15th Fortnightly report for the period commencing from 16.05.2023 to 31.05.2023. The same is taken on record subject to just exceptions. Thus IA(IBC)/2511(CH)2023 is disposed of accordingly.

IA(I.B.C)/2263(CH) 2023

This is an application filed under Section 60(5) of the IB Code, 2016 read with Rule 11 of the NCLT Rules for placing on record the affidavits of Successful Resolution Applicant, the affidavits of Resolution Professional and copy of the transaction audit report. The same is taken on record subject to just exceptions with a direction to tag the same with IA No.1683/2023.

IA(I.B.C)/1166(CH) 2023

Learned counsel for the RP is directed to file the reply regarding the claim within two weeks with a copy in advance to the counsel opposite. List the matter on 12.02.2024.

IA(I.B.C)/2481(CH) 2023

This is an application filed under Section 60(5) of the IB Code, 2016 read with Rule 11 of the NCLT Rules for placing on record the copy of the 21st Fortnightly report for the period commencing from 01.09.2023 to 30.09.2023. The same is taken on record subject to just exceptions. Thus IA(IBC)/2481(CH)2023 is disposed of accordingly.

IA(I.B.C)/1343(CH) 2023

None has appeared on behalf of the applicant. Mr. Deepankur Sharma, RP is present in person. Since the matter could not take up from last few dates of hearing, therefore, learned counsel for the RP is directed to inform the next date of hearing to counsel opposite through email and place that copy of email with affidavit on record so that effective proceedings can take place against the respondent on the next date of hearing. List on 12.02.2024.

IA(I.B.C)/2690(CH) 2023

This is an application filed under Section 60(5) of the IBC, 2016 read with Rule 11 of the NCLT Rules for placing on record the copy of the 22nd fortnightly report for the period commencing from 01.10.2023 to 31.10.2023. The same is taken on record subject to just exceptions. Thus IA(IBC)/2690(CH)2023 is disposed of accordingly.

IA(I.B.C)/811 (CH) 2023

Since the matter could not take up from last few dates of hearing, therefore, learned counsel for the RP is directed to inform the next date of hearing to counsel opposite through email and place that copy of email with

affidavit on record so that effective proceedings can take place against the respondent on the next date of hearing. List on 12.02.2024.

IA(I.B.C)/188 (CH)2024

This is an application filed under Section 60(5) of the IB Code, 2016 read with Rule 11 of the NCLT Rules for placing on record the copy of the 24th Fortnightly report for the period commencing from 01.12.2023 to 30.12.2023. The same is taken on record subject to just exceptions. Thus IA(IBC)/188(CH)2024 is disposed of accordingly.

IA(I.B.C)/34 (CH) 2024

This is an application filed under Section 60(5) of the IBC, 2016 read with Rule 11 of the NCLT Rules for placing on record the copy of the 23rd fortnightly report for the period commencing from 01.11.2023 to 30.11.2023. The same is taken on record subject to just exceptions. Thus IA(IBC)/34(CH)2024 is disposed of accordingly.

Sd/-

**(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)**

Sd/-

**(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)**